

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1605
TO BE ANSWERED ON 19.12.2018**

ENCROACHMENT OF LAND

†1605. SHRIMATI NEELAM SONKER:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway land has been illegally occupied in Uttar Pradesh and other parts of the country;**
- (b) if so, the details thereof;**
- (c) the zone-wise and State-wise details of such land along rail lines under the occupation of land mafia;**
- (d) whether the Government has formed any concrete plans to get such lands vacated from illegal occupation; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)**

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1605 BY SHRIMATI NEELAM SONKER TO BE ANSWERED IN LOK SABHA ON 19.12.2018 REGARDING ENCROACHMENT OF LAND

(a) to (e): As on 31.03.2018, out of 4.77 lakh hectare land available with Indian Railways, approximately 844.38 hectare (0.18%) land is under encroachment which also includes the State of Uttar Pradesh. The Railways do not maintain State-wise details of encroached land. However, zone-wise details/data are maintained by Railways and the same are as under:-

Zonal Railway	Land under encroachment (in Hectares)
Central	58.05
Eastern	20.52
East Central	1.99
East Coast	14.21
Northern	202.93
North Central	40.94
North Eastern	25.63
Northeast Frontier	98.50
North Western	18.53
Southern	58.69
South Central	16.98
South Eastern	147.82
South East Central	43.57
South Western	16.26
Western	39.27
West Central	34.75
Production Units	5.74
Total	844.38

Railways carry out regular surveys of encroachment and take action for their removal. If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are got removed in consultation with and the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and police.
